

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF BRITE PROOFINGS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Brite Proofings Private Limited
2. Date of incorporation of corporate debtor	March 31, 1997
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26933MH1997PTC106948
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address- 107-110, Raikar Chambers, Shankeshwar Parshwanath Marg, Deonar, Mumbai, Maharashtra, India, 400088
6. Insolvency commencement date in respect of corporate debtor	November 14, 2025
7. Estimated date of closure of insolvency resolution process	May 13th, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rishabh Sethi Registration No.: IBBI/IPA-001/IP-P-02842/2023-2024/14377
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: C 203 Runwal Heights, LBS Marg, Opposite Nimal Lifestyle, Mumbai City, Maharashtra, 400080 Registered Email: ip.rishabhsethi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 106, 1st Floor, Kanakia Atrium 2 ,Cross Road A, Behind Courtyard Marriott, Chakala ,Andheri East , Mumbai City, Maharashtra ,400093 Correspondence Email id: cirp.briteproofings@gmail.com
11. Last date for submission of claims	November 29, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at this stage
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Brite Proofings Private Limited on November 14, 2025.

The creditors of Brite Proofings Private Limited are hereby called upon to submit their claims with proof on or before November 14, 2025 to the Interim Resolution Professional.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.11.2025 **Sd/-**
Place : Mumbai **Rishabh Sethi Interim Resolution Professional**
In the matter of Brite Proofings Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P-02842/2023-2024/14377
C 203 -Runwal Heights, LBS Marg, Mulund West, Mumbai - 400080
Email Id: ip.rishabhsethi@gmail.com AFA valid up to June 30, 2026